

The Prime Minister and Minister of External Affairs and Finance (Shri Jawaharlal Nehru): (a) A statement giving details of protests lodged with the Government of Pakistan on border incidents during 1957 is attached. [See Appendix V, annexure No. 109.]

(b) It is not possible to classify protests as effective and non-effective.

Remedial action is taken in some cases as a result of the protest but, even in those cases where responsibility for the specific occurrence is denied by the other Government, the making of the protest by itself does influence future policy and prevent repetition of such occurrences.

Planning Committee for Hilly Regions

1539. Shri Daljit Singh: Will the Minister of Planning be pleased to state:

(a) whether a representation has been made to form a separate Committee for planning the hilly regions under the Planning Commission with Members of Parliament representing the Hill areas of Punjab, U.P. and Himachal Pradesh; and

(b) if so, the action taken thereon?

The Deputy Minister of Planning (Shri S. N. Mishra): (a) Yes, Sir.

(b) The Planning Commission proposes to hold shortly a meeting with the members of Parliament from the hill areas in Uttar Pradesh, Punjab and Himachal Pradesh. Information on the subject has been called for from the Governments of Uttar Pradesh and Punjab and from the Himachal Pradesh Administration.

Faridabad Administration

1540. Shri V. P. Nayar: Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

(a) whether it is a fact that Officers of the Faridabad Administration are charged house rent, at 10 per cent. of their salaries or Standard Rent, whichever is lower while the subor-

ordinate employees are charged actual rent which is generally more than 10 per cent. of their salaries;

(b) whether in the case of officers, cost of land is not calculated for standard rent, as is done in the case of the subordinates; and

(c) if so, the reasons therefor?

The Parliamentary Secretary to the Minister of Rehabilitation and Minority Affairs (Shri P. S. Naskar): (a) In the case of bungalows and Nissen Huts in the occupation of some subordinate employees of the Board, standard rent or 10 per cent. of the pay, whichever is lower, is charged. Some staff occupying Nissen huts are, however, charged standard rent and their cases are being reviewed.

Some employees of the Board are in occupation of tenements constructed for displaced persons and are charged the same rent as is applicable to displaced persons in general.

(b) Cost of land is not included in calculating rent in respect of bungalows and Nissen Huts allotted to officers and staff. It is, however, included in calculating rent of tenements.

(c) The tenements were originally not intended to be allotted to the employees, as they were meant for sale on hire-purchase basis to displaced persons. However, when some surplus tenements became available and specific applications for their allotment were received from the employees of the Board, allotments were made but the normal basis of charging rent from displaced persons we adopted. It may be added that in the case of these tenements the displaced employees of the Board have been given the right to become owners of the tenements in their possession, under the Compensation rules. This concession is not available to the officers and to the other employees of the Board in occupation of bungalows and Nissen huts.